



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat Acquittal Section
(Jammu/Srinagar)

Notification
Srinagar, the 26th October, 2016.

SRO 324 . - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Sh.Rohit Sharma, Advocate, J&K High Court, Jammu as Special Public Prosecutor in the case titled State Vs Ajay Kumar and others involving offences punishable under sections 306/498-A/201/34 RPC, FIR No.115/2005 of Police Station, Kana Chak, Jammu before the Ld. Court of First. Additional Sessions Judge, Jammu.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law Justice and Parliamentary Affairs.

No.LD (ACQ) 2016/285-Jammu.

Dated: - 06 - 10 - 2016.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K Srinagar.
3. Registrar General, J&K, High Court, Srinagar.
4. First Addl. Sessions Judge, Jammu.
5. Director Prosecution, J&K PHQ, Srinagar.
6. Director Litigation, Jammu.
7. Sh.Rohit Sharma, Advocate J&K High Court, Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
8. First. Addl. Public Prosecutor, Jammu.
9. General Manager, Government Press, Srinagar for publication in the Government Gazette.
10. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.S. C).

(Ashish Gupta)

Assistant Legal Rememberancer,
Department of Law Justice and Parliamentary Affairs.